CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>MUMBAI</u>

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 88560 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-1151-2017-18 dated 13.03.2018 passed by Commissioner (Appeals-I) Central Tax, Pune)

S K SHSH .....**Appellant**
236, Pushpak Budhawar, Peth Station Road, Karad – 416 416.

VERSUS

Commissioner, Central Goods And Service Tax-Kolhapur .....**Respondent**
Vasant Plaza, Commercial Complex, Rajaram Road, Bagal Chowk, Kolhapur – 416 001.

<u>Appearance:</u>

None appeared for the Appellant
Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85455 / 2022

Date of Hearing : 11.05.2022
Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorised Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

Pg/Sm